

## The Assam Electricity Duty Act, 1964 Act 30 of 1964

Keyword(s): Consumer, Energy, Unit

Amendments appended: 29 of 2010, 18 of 2017, 24 of 2018, 11 of 2019, 26 of 2021

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#### **GOVERNMENT OF ASSAM**

## THE ASSAM ELECTRICITY DUTY ACT, 1964\*

(Assam Act No. XXX of 1964)

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[Received the assent of the President on the 23rd December, 1964]

## An Act to levy a duty on the sale or consumption of electricity.

#### Preamble.

Whereas it is expedient to levy a duty on the sale or consumption of electrical energy in the State of Assam.;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:

#### COMMENTS

**Preamble.** This Act has been enacted to levy a duty on the sale or consumption of electricity. The Indian Electricity Act, 1910 provides for amending the law relating to the supply and use of electrical energy. The Electricity (Supply) Act, 1948, provides for the rationalization of the production and supply of electricity, and generally for taking measures conductive to electrical development.

#### 1. Short title, extent and commencement.

(1) This Act may be called the Assam Electricity Duty Act, 1964.

- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

[\*Published in the Assam Gazette, Extraordinary, dated 30th December, 1964.]

#### 2. Definitions.

In this Act, unless the context otherwise requires -

- (a) **"Board"** means the Assam State Electricity Board constituted under Chapter III of the Electricity (Supply) Act, 1948;
- (b) **"Consumer"** means a person, other than a licensee, who is supplied with energy -
  - (i) by a license; or
  - (ii) by the Board;
- (c) "energy" means electrical energy;
- (d) "licensee" means any person licensed under Part II of the Indian Electricity Act, 1910, to supply energy ad includes any person who has obtained the sanction in

that behalf of the State Government under S. 28 of the said Act;

- (e) **"prescribed"** means prescribed by rules made under this Act;
- (f) "unit" in relation to the energy, means kilowatt-hour; and
- (g) words and expressions not defined in this Act but defined in the Indian Electricity Act, 1910, have the meaning assigned to them in that Act.

#### 3. Levy of electricity duty.

- (1) There shall be levied and paid to the State Government a duty, to be called the **"electricity duty"** at the rate of three naye paise per unit of energy
  - a. supplied to a consumer by the Board; or
  - b. supplied to a consumer by a licensee generating energy or procuring energy in bulk from the Board; or
  - c. generated by a person for his own use or consumption.
- (2) Notwithstanding anything in sub-S.(1) shall apply to the consumption or sale of energy which is-
  - (a) consumed by or sold to the Government of India for consumption by that Government; or

- (b) consumed in the construction, maintenance or operation of any railway by the Government of India or a railway company operating that railway, or sold to that Government or any such railway company for consumption in the construction, maintenance or operation of any railway.
- (3) For the purpose of computing the electricity duty under this section, the consumption shown by the meters starting after the first meter reading date after the commencement of this Act shall be taken into account and consumption in a month shall form the basis of calculation.

#### **COMMENTS**

This section specifies the levy of electricity duty at the rate detailed therein. Sub-section (1) thereof was substituted by Assam Act XXII of 1972, and the sub-section read as follows:

- "(1) There shall be levied and paid to the State Government a duty, to be called the "electricity duty", at the rate of two naye paise per unit of energy -
  - (a) supplied by the Board to a consumer or a licensee; or
  - (b) supplied by a licensee generating energy to a consumer; or

(c) generated by a person for his own use or consumption."

4. Collection and payment of electricity duty.

The electricity duty shall be collected and paid to the State Government by the Board or a license or a person who generates energy for his own use or consumption, as the case may be.

5. Licensee not to reimburse himself from consumer without sanction of State Government.

No licensee shall, without the previous sanction of the State Government and subject to such conditions as the State Government may impose, recover from any person to whom energy is sold, the duty which fails to be paid by the licensee under this Act.

Explanation. Where the State Government permits a licensee to charge duty from the consumer, the duty shall not be deemed to be part of the price charged for the energy by the licensee.

#### 6. Records and returns.

(1) It the State Government so directs by a general or special order, the Board or a licensee or a person generating energy for his own use or consumption shall maintain such record and in such form and manner as may prescribed showing -

- (a) the units of energy generated or received by it or him for supply to the consumer;
- (b) the units of energy supplied to the consumer or consumers by it or him;
- (c) the amount of the duty payable thereon and the duty paid or recovered by him under this Act; and
- (d) such other particulars as may be prescribed.
- (2) The Board, the licensee, or the person generating energy for his own use or consumption who has been directed under sub S. (1) to maintain a record shall submit such returns, in such form and manner and to such authority as may be prescribed.
  - (a) The amount of energy shall, for purposes of Cls.(a) and
  - (b) (b) of sub S. (1), be ascertained in such manner as may be prescribed.

#### 7. Inspecting officers.

- (1) The State Government may, by notification in the official Gazette, appoint inspecting officers to inspect records maintained under S. 6.
- (2) The inspecting officers shall perform such duties and exercise such powers as may be prescribed for the

purpose of carrying into effect the provisions of this Act and the rules made there under.

(3) Every inspecting officer appointed under this section shall be deemed to be a public servant, within the meaning of S. 21 of the Indian Penal Code, 1860.

#### 8. Penal duty to be paid in certain cases.

(1) If in the opinion of an authority prescribed in this behalf, the Board, the licensee other person generating energy for his own use or consumption evades, or attempts to evade the payment of duty whether by maintaining false records, submitting false returns, concealing the energy supplied or by any other means, the Board, the licensee or such person, as the case may be, shall pay by way of penalty, in addition to the duty payable under this Act, a sum not exceeding four times the amount of the duty to be determined by the prescribed authority:

Provided that no action under this sub-section shall be taken without affording a reasonable opportunity of being heard to the Board, the licensee or such person.

- (2) An appeal shall lie against an order passed under sub-S. (1) to such authority, within such period and on payment of such fees as may be prescribed.
- (3) An order passed on appeal under sub-S (2) shall be final.

(4) An order for the payment of any penalty made under this section shall be without prejudice to any prosecution instituted for an offence under this Act.

#### COMMENTS

For the purposes of appeal under this section, reference may be made to R. 11 of the Assam Electricity Duty Rules, 1964

#### 9. Recovery of duty.

Any duty due under this Act or penalty imposed under S. 8 which remains unpaid whether by a consumer to the Board or a licensee or a person generating energy for his own use or consumption, to the State Government, shall be recoverable as an arrear of land revenue or by deduction from amounts payable to the state Government to the Board or the licensee or such person.

#### 10. Power to disconnect supply for non-payment of duty.

Where a consumer or a licensee fails to pay the electricity duty to the Board or a consumer fails to pay such duty to a licensee who is authorised to recover the duty from the consumers under S. 5, the Board or the licensee may exercise the power conferred on a licensee by sub-S. (1) of S. 24 of the Indian Electricity Act, 1910, for the recovery of any charge or sum due in respect f energy supplied by it or him.

#### COMMENTS

Under this section, if the consumer or a licensee fails to pay the electricity duty to the Board or if the consumer fails to pay such duty to the licensee, then the supply of energy would be liable to be disconnected as provided under S. 24 of the Indian Electricity Act, 1910, which reads as follows:

"Where any person neglects to pay any charge for energy or any sum, other than a charge for energy, due from him to a licensee in respect of the supply for energy to him, the licensee may, after giving not less than seven clear days' notice in writing to such person and without prejudice to his right to recover such charge or other sum by suit, cut off the supply and for that purpose cut or disconnect any electric supply line or other works, being the property of the licensee, through which energy may be supplied, and may discontinue the supply until such charge or other sum, together with any expenses incurred by him in cutting off and reconnecting the supply, are paid, but no longer."

Where there is a *bona fide* dispute between the parties as to what is payable by the consumption, resort to this section cannot be taken. The failure to pay under such circumstances will not amount to "neglect" to pay.

The Bombay High Court in the Maharashtra State Electricity Board v. M/s Madhusudandas [AIR 1966 Bom 498], held that, "in vies of the bona fide dispute between the parties the plaintiff was not justified in cutting off the electric supply." Their Lordships further held that, "........... it can discontinue the supply only if the conditions of S. 24 (1) are satisfied, i.e., there must be neglect on the part of the consumer to pay the electrical energy."

The Allahabad High Court in the case of Janpal Sharma v. The Western U.P. Electric Power and Supply Co. [AIR 1966 All 117], held that "the power to discontinue supply of energy to the premises is a power given in addition to the right to realize the arrears. The consumer having failed to pay the arrears the company was entitled to disconnect the supply of power."

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#### 11. Penalties.

If any person -

- (a) required by S, 6 to keep record or to submit returns fails to keep or submit the same in the prescribed form or manner or submits a return which is false, or
- (b) intentionally obstructs an inspecting officer appointed under S. 7 in the exercise of his powers and duties under this Act and the rules made there under, or
- (c) contravenes any such rule,

he shall be liable, on contravention before a Magistrate, to a fine not exceeding one thousand rupees.

#### 12. Power to exempt.

The State Government may in public interest by notification in the official Gazette, exempt any licensee, consumer or person from the payment of the whole or part of the electricity duty for such period and subject to such terms and conditions as may be specified in such notification.

#### 13. Power to make rules.

- (1) The State Government may, by notification in the official gazette, make rules for the purpose of carrying into effect the provisions of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for -
  - (a) the manner of calculating the duty (including marginal adjustment) under S. 3;
  - (b) the manner of collection and payment to the State Government of the electricity duty by the Board, licensees and persons generating energy for their own use or consumption;
  - (c) the time and manner of the electricity duty to be paid by consumers;
  - (d) the powers and duties to be exercised and performed by inspecting officers;
  - (e) any other matter for which provisions, is the opinion of State Government, necessary for giving effect to the provisions of this Act.
- (3) Every rule made under this section shall be laid, as soon as may be after it is made before the Assam Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in

none session or in two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, the Assam Legislative Assembly agree in making any modification in the rule or the Assam Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be: so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

#### COMMENTS

Empowered under this section, vide Notification No. ETX/32/61/80, published in Assam Gazette dated 28-4-1965, the Government has exempted industrial concerns in Assam from payment of the electricity duty, to the extent specified below, when such energy is exclusively consumed for industrial production.

This shall be deemed to have had effect as from 1st April, 1965.

Quantum of energy consumed Extent of exemption.

per month.

1. For the first 15,000 units....... One paisa per unit.

2. For the next 25,000 units ...... One and half paisa per unit.

3. For the rest of units....... Full exemption.





## ৰাজপত্ৰ

## THE ASSAM GAZETTE

অসাধাৰণ

### **EXTRAORDINARY**

প্ৰাপ্ত কৰ্ত্ত্বৰ দ্বাৰা প্ৰকাশিত

#### PUBLISHED BY THE AUTHORITY

নং 276 দিশপুৰ, মঙ্গলবাৰ, 7 চেপ্তেম্বৰ, 2010, 16 ভাদ, 1932 (শক) No. 276 Dispur, Tuesday, 7th September, 2010, 16th Bhadra, 1932 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 7th September, 2010

No. LGL. 64/2006/16.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXIX OF 2010

(Received the assent of the Governor on 31st August, 2010)

THE ASSAM ELECTRICITY DUTY (AMENDMENT) ACT, 2010

ΑŃ

#### ACT

further to amend the Assam Electricity Duty Act, 1964.

#### Preamble.

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act XX of 1964.

It is hereby enacted in the Sixty-first Year of the Republic of India as follows:-

#### Short title, extent and commencement.

- 1.(1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2010.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

## Amendment of section 3.

- 2. In the principal Act, in section 3,--
  - (i) in sub-section (1), in clause (a), the words "within the State or to any consumer outside the State" shall be omitted;
  - (ii) in sub-section (2),--
    - (a) in clause (b), for the punctuation mark ".", the punctuation mark ";" shall be substituted and after the punctuation mark ";" so substituted, the word "or" shall be inserted;
    - (b) after clause (b), a new clause (c) shall be inserted, namely:-
      - "(c) generated by the State Government for own use or consumption.";
  - (iii) after sub-section (3), a new sub-sections (4) shall be inserted, namely:-
    - "(4) The State Government may, by notification in the Official Gazette, vary the rate of electricity duty under this Act and on such notification being issued, the rate of duty shall be deemed to have been amended accordingly:

Provided that the State Government shall not vary the rate of duty so as to enhance it, in any case, exceeding twenty paise per unit of energy." Insertion of a section 3A.

- 3. In the principal Act, after section 3, a new section 3A shall be inserted, namely:-
  - "3A. Composition of tax liability.— Notwithstanding anything contained in this Act, the State Government may, by notification published in the Official Gazette and subject to such conditions and restrictions as it may specify therein, permit a person generating energy for own use or consumption to pay at his option in lieu of amount of electricity duty payable under the provisions of this Act by such person, an amount by way of composition as may be fixed by the State Government in such notification on the basis of capacity of the generator or some other basis."

Insertion of section 5A.

- 4. In the principal Act, after section 5, a new section 5A shall be inserted, namely:-
  - "5A. Registration.-- (1) Every licensee or any person referred to in clause (c) of sub-section (1) of section 3 generating energy for own use or consumption shall obtain registration from inspecting officer having jurisdiction over such licensee or person.
  - (2) The application for registration shall be made in such manner and in such form and on payment of such fee as may be prescribed.
  - (3) The inspecting officer may, on receipt of an application and after such enquiry as he considers necessary, grant to the applicant a certificate of registration to such licensee or person."

Substitution of section 6.

- 5. In the principal Act, for section 6, the following shall be substituted, namely:—
  - "6.(1) Records and returns.— The Board or a licensee or a person generating energy for his own use or consumption shall maintain such record and in such form and in such manner as may be prescribed.
  - (2) Such Board, licensee, or the person shall submit return, in such form and in such manner as may be prescribed, to the inspecting officer having jurisdiction over such Board, licensee or person."

Insertion of section 6A.

- 6. In the principal Act, after section 6, a new section 6A shall be inserted, namely:-
  - "6A.(1) Assessment.— If no return in respect of any period is submitted by the Board, licensee or the person required to submit return under section 6 or if the return submitted by such Board, licensee or person appears to the inspecting officer to be incorrect or incomplete, such authority shall, after giving such Board, licensee or person, as the case may be, a reasonable opportunity of being heard, proceed to assess to the best of his judgment the amount of electricity duty payable under this Act by such Board, licensee or person.

(2) No assessment under this section shall be made after the expiry of eight years.

Explanation:- For the purpose of this section, "year" means the year commencing on the first day of April and ending on the last day of March."

Substitution of section 7

- 7. In the principal Act, for section 7, the following shall be substituted, namely:—
  - "7.(1) Inspecting officer and exercise of powers.— The taxing authorities appointed by the State Government under section 3 of the Assam Value Added Tax Act, 2003, hereinafter referred to as VAT law, shall also be deemed to have been appointed for the purpose of the administration of this Act and the authorities competent to register, receive returns, assess or re-assess, recover and enforce payment of tax and impose penalty under VAT law, shall, within their local jurisdiction under the VAT law, be competent to register, receive returns, assess or re-assess, recover and enforce payment of duty including imposition of penalty due from the Board, licencee or any person whose place of business is located within such jurisdiction as if the electricity duty were a tax under the VAT law and the Board, licencee or person was a dealer, within the meaning of the VAT law carrying on business within such jurisdiction and for this purpose they may exercise all or any of the powers conferred upon them by or under the VAT law.
  - (2) Subject to the provisions of this Act and the rules made thereunder, the provisions of the Assam Value Added Tax Act, 2003 and the rules, orders or notifications made or issued thereunder relating to security, interest, assessments and reassessments, recovery of tax, interest, penalty or any other sum including special mode of recovery, first charge, period of limitation, refund, retention of accounts, requirement to provide information, transfer of liability of any firm or Hindu undivided family to pay tax in the event of dissolution of such firm or partition of such family, inspection, search and seizure, appeals, revisions, references, refunds, offence and penalties, compounding of offences, power to call for information, bar to certain proceedings, indemnity, automation, treatment of documents furnished by dealer as confidential and other matters for which no specific provision has been made in this Act and the rules made thereunder, shall mutatis mutandis apply to the Board, licencee or any person in respect of electricity duty levied and payable under this Act, as if those provisions were mutatis mutandis incorporated in this Act and the rules framed and orders and notification issued under those provisions were mutatis mutandis framed or issued under the relevant provisions so incorporated under this Act."

Act VIII of 2003.

Assam

Assam Act VIII of 2003.

## Substitution of section 11

8. In the principal Act, for section 11, the following shall be substituted, namely:-

#### "11. Offences and prosecution .-- Whoever,-

- (a) being liable to pay duty under this Act, does not get himself registered;
- fails to keep true and proper record or knowingly prepares or produces incorrect record;
- (c) fails to submit return, without any reasonable cause or submits a false or incorrect return;
- (d) fails to pay duty in accordance with the provision of the Act or fails to deposit any demand under the provision of the Act;
- (e) intentionally obstructs an inspecting officer in the exercise of his powers and duties under this Act and the rules made thereunder; or
- (f) willfully evades or attempts to evade duty leviable under this.
   Act:
- (g) willfully acts in contravention of any provision of this Act or the rules made thereunder,--

shall, without prejudice to his liability to pay duty and other dues payable by him under this Act, on conviction before a Magistrate, be punished with simple imprisonment for a period which shall not be less than six months but may extend to three years and shall also be liable to pay a fine not exceeding fifty thousand rupees."

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department, Dispur.



## THE ASSAM GAZETTE

## অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 510 দিশপুৰ, বুধবাৰ, 24 অক্টোবৰ, 2018, 2 কাতি, 1940 (শক)
No. 510 Dispur, Wednesday, 24th October, 2018, 2nd Kartika, 1940 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 20th October, 2018

**No.** LGL.64/2006/44.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 10th October, 2018 is hereby published for general information.

#### ASSAM ACT NO. XXIV OF 2018

(Received the assent of the Governor on 10th October, 2018)
THE ASSAM ELECTRICITY DUTY (AMENDMENT) ACT, 2018

#### AN

#### ACT

further to amend the Assam Electricity Duty Act, 1964.

#### Preamble

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No. XXX of 1964

It is hereby enacted in the Sixty-ninth Year of the

Republic of India as follows:-

## Short title, extent and commencement

- 1. (1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2018.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

## Amendment of section 3

- 2. In the principal Act, in section 3,-
  - (i) in sub-section (1), for the words "at the rate of twenty paise per unit of energy", the words, "at five percentum of the aggregate value of energy charges and fixed charges" shall be substituted;
  - (ii) in sub-section (4), in the proviso, for the words "twenty paise per unit of energy", the words "ten percentum of the aggregate value of energy charges and fixed charges" shall be substituted.

#### S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.



## THE ASSAM GAZETTE

# অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 375 দিশপুৰ, বুধবাৰ, 4 ছেপ্টেম্বৰ, 2019, 13 ভাদ, 1941 (শক) No. 375 Dispur, Wednesday, 4th September, 2019, 13th Bhadra, 1941 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 4th September, 2019

No. LGL. 64/2006/54.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 26th August, 2019 is hereby published for general information.

ASSAM ACT NO. XI OF 2019

(Received the assent of the Governor on 26th August, 2019)

THE ASSAM ELECTRICITY DUTY (AMENDMENT)

**ACT, 2019** 

#### AN

#### ACT

further to amend the Assam Electricity Duty Act, 1964.

#### Preamble

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No.XXX of 1964

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

#### Short title, extent and commencement

- 1. (1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2019.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall be deemed to have come into force with effect from the 20th day of October, 2018, the date on which the Assam Electricity Duty (Amendment) Act, 2018, came into force.

Assam Act No. XXIV of 2018

## section 3

Amendment of 2. In the principal Act, in section 3, in sub-section (1), after clause (c), the following Explanation shall be inserted, namely:-

> "Explanation: In case of electrical energy consumed by any person or any organization generating energy, the aggregate value of energy charges shall be determined at the rate per unit as may be notified by the Assam Power Distribution Company Limited (APDCL) or the Assam Electricity Regulatory Commission (AERC), as the case may be, from time to time, for similar category of consumers."

#### S. M. BUZAR BARUAH.

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6

পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭



## THE ASSAM GAZETTE

## অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 121 দিশপুৰ, বুধবাৰ, 5 এপ্ৰিল, 2017, 15 চ'ত, 1939 (শক) No. 121 Dispur, Wednesday, 5th April, 2017, 15th Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 5th April, 2017

No. LGL.64/2006/34.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

ASSAM ACT NO. XVIII OF 2017

(Received the assent of the Governor on 30th March, 2017)

THE ASSAM ELECTRICITY DUTY

(AMENDMENT AND VALIDATION) ACT, 2017

## AN

#### ACT

further to clarify and amend the Assam Electricity Duty Act, 1964 and to validate certain actions.

Preamble

Whereas under Article 246 of the Constitution of India, read with Entry 53 of List II of the Constitution of India the States have the plenary power to impose taxes on the consumption or sale of electricity; and

Whereas in the year 1964, the State of Assam enacted the Assam Electricity Duty Act, 1964 [hereinafter referred to as "the principal Act"] in order to levy a duty on the consumption or sale of electricity; and

Assam Act No.XXX of 1964.

Whereas in the Preamble of the principal Act, it has been unequivocally stated that it has been enacted to levy a duty on the sale or consumption of electricity; and

Whereas section 3(1)(c) of the principal Act provides for levy of duty on captive consumption of electricity, i.e. on the consumption of electricity by a person generating it for own use or consumption; and

Whereas section 3(3) of the principal Act stipulates that the electricity duty under section 3 shall be computed and levied on the basis of the monthly consumption as shown in the electricity consumption meter; and

Whereas the levy of electricity duty under section 3(1)(c) is and has always been on the consumption of electricity by a person generating it for own use or consumption; and

Whereas the consumption of electricity by the same person who generates it would be liable to be taxed under the statutory provisions enacted in terms of Entry 53 of List II of the Constitution of India; and

Whereas in a recent judicial pronouncement, it has been held that section 3(1)(c) of the principal Act is ultra vires the Constitution of India and is beyond the legislative competence of the State; and

Whereas it has become necessary and expedient to clarify beyond all doubts and declare that the levy of electricity duty under section 3(1)(c) read with section 3(3) is and has always been on the consumption of electricity by the person generating it for its own consumption; and Whereas as a matter of abundant caution, it has also become necessary and expedient to validate all actions taken in terms of section 3(1)(c) of the principal Act;

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

## Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Electricity Duty (Amendment and Validation) Act, 2017.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

## Amendment of Section 3.

- 2. In the principal Act, in section 3, in sub-section (1), for clause (c), the following shall be deemed to have been substituted with effect from the 1st day of April, 1965, namely:-
  - "(c) consumed by any person or any organization generating energy."

#### Validation

- 3. Notwithstanding anything contained in any judgment, decree or order of any Court or other authority to the contrary, electricity duty levied or collected or purported to have been levied or collected as the electricity duty under the Assam Electricity Duty Act, 1964, as amended from time to time, and all actions taken, things done, rules made, notifications issued or purported to have been taken, done, made or issued under the said Act shall, for all purposes, be deemed to be and to have always been validly levied, collected, taken, done, made or issued under the provisions of this Act, as if this Act were in force at all material times and accordingly, -
  - (a) no suit or other proceeding shall be maintained or continued in, or before any court, tribunal or other authority for the refund of any amount received or realized by way of such electricity duty;
  - (b) no Court, tribunal or other authority shall enforce any decree or order directing the refund of any amount received or realized by way of such electricity duty;
  - (c) any proceeding, act or thing which could have been validly taken, continued or done for the levy or collection of such electricity duty at any time under the provisions of the said Act but which had not been taken, continued or done, may be taken, continued or done.

#### S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur.



## THE ASSAM GAZETTE

## অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 420 দিশপুৰ, বৃহস্পতিবাৰ, 16 ছেপ্টেম্বৰ, 2021, 25 ভাদ, 1943 (শক)
No. 420 Dispur, Thursday, 16th September, 2021, 25th Bhadra, 1943 (S. E.)

## GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 15th September, 2021

**No. LGL.64/2006/70.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 9th September, 2021 is hereby published for general information.

#### ASSAM ACT NO. XXVI OF 2021

(Received the assent of the Governor on 9th September, 2021)
THE ASSAM ELECTRICITY DUTY (AMENDMENT) ACT, 2021

#### AN

#### **ACT**

further to amend the Assam Electricity Duty Act, 1964.

#### Preamble

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No. XXX of 1964

It is hereby enacted in the Seventy-second Year of the Republic of India, as follows: -

#### Short title, extent and commencement

- (1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2021.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

#### Insertion of new section 12A

In the principal Act, after section 12, a new section 12A shall be inserted, namely:—

"Automation.

- 12A. (1) The Government shall introduce and establish an automated data processing system for complementing the purposes of this Act and for matters incidental and allied thereto.
  - (2) The Government may from time to time make regulations for regulating the interactions between the assessees and the authorities appointed or constituted under this Act.
  - (3) The provisions contained in the Information and Technology Act, 2000, and the Rules made thereunder and directions given under the said Act, including the provisions relating to digital signatures, electronic records, electronic governance, attribution, acknowledgement and dispatch of electronic records, securing electronic records and securing digital signatures and digital signature certificates, so far as they apply to the procedures shall apply under this Act.
  - (4) Except as provided otherwise in this Act, the software for the automated data processing system, the operating system, the operating instructions and the criteria for any selection shall be treated as confidential.
  - (5)The Commissioner of Taxes may, by a notification in the Official Gazette, with the prior approval of Government, prescribe procedures for e-filing of returns and e-payment of taxes."

#### GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6. 21 of 2000

Central Act